

**GOVERNMENT OF INDIA  
HOUSING AND URBAN AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:573

ANSWERED ON:19.07.2017

Housing for Tribal Areas

Bhaleram Shri Dharambir

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether the Government has any proposal for mandatory housing for BPL section across the country under the Pradhan Mantri Awas Yojana (PMAY) in tribal areas and if so, the details thereof and if not, the reasons therefor; and

(b) the details of the key points and plan outlay, legal constraints and future implications of the aforesaid proposal?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(RAO INDERJIT SINGH)

(a) & (b) : 'Land' and 'Colonization' are State subjects and it is the responsibility of the State / UT Governments to provide housing to all its citizens. Government of India, however, has launched 'Pradhan Mantri Awas Yojana (Urban)' Mission on 25.6.2015 to provide central assistance to States/UTs in facilitating housing to all urban poor.

For rural areas, housing schemes are implemented by Ministry of Rural Development. M/o. Rural Development has reported that with a commitment of the Government to provide "Housing for All" by 2022, the erstwhile rural housing scheme, IAY has been restructured into Pradhan Mantri Awas Yojana-Gramin (PMAY – G) w.e.f. 1st April, 2016

to provide a pucca house with basic amenities to all houseless households and to those households living in kutcha and dilapidated house, by 2022. The beneficiaries are selected using housing deprivation parameters under Socio-Economic and Caste Census (SECC), 2011 data instead of BPL data. The list of beneficiaries is then verified by the Gram Sabha. For people in Tribal Areas, following provisions are there under PMAY-G:

• The Primitive Tribal Groups (PTGs) are automatically included as beneficiaries so as to avail themselves of the financial assistance under PMAY-Gramin.

• Beneficiary family given forest rights under The Scheduled Tribes & other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, can avail themselves of Central funds under Special Project for the purpose of settlement or relocation.

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